

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.234/Nag./2024
(Assessment Year : 2013-14)

Purshottam Narayanrao Jadhao
Naresh Dayaram Meshram
Plot no.14, Shneh Nagar
Behind Bus Stop, Mouda 441 104
PAN – AEQPJ8051C

..... Appellant

v/s

Income Tax Officer
Ward-3(4), Nagpur

..... Respondent

Assessee by : Shri Ahay Agrawal
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 29/01/2025

Date of Order – 30/01/2025

ORDER

PER V. DURGA RAO, J.M.

The aforesaid appeal by the assessee is emanating from the impugned order dated 30/01/2024, passed by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, [*learned CIT(A)*], for the assessment year 2013-14.

2. Shri Abhay Agrawal, Advocate, appearing for the assessee was present during the hearing before us. He submitted that he did not wish to press this appeal and prayed for withdrawal of appeal. The learned Departmental Representative did not object to the withdrawal of appeal by the assessee. Consequently, we treat this appeal as withdrawn.

2. In the result, appeal is dismissed as withdrawn.

Order pronounced in the open Court on 30/01/2025

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 30/01/2025

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur